

In The Central Administrative Tribunal
Calcutta Bench

CPC 49 of 1999
(OA 492 of 1996)

Present : Hon'ble Mr. D. Purnayastha, Judicial Member
Hon'ble Mr. V.K. Majotra, Administrative Member

Pravat Kumar Das

- VS -

S. Ramanathan (E.Rly)

For the Applicant : None

For the Respondents: Mr. P.K. Arora, Counsel

Heard on : 09-08-2001

Date of Order : 09-08-2001

ORDER

V.K. MAJOTRA, AM

None appears on behalf of the applicant. We have heard
Ld. Counsel Mr. P.K. Arora of the respondents.

2. Referring to the respondents' supplementary reply the Ld. Counsel Mr. Arora stated that the respondents had carried the matter before the Hon'ble High Court of Calcutta which, by its order dated 6.4.2000, dismissed W.P.C.T. No.298(U)/99. Thereafter the respondents have paid applicant's dues amounting to Rs.54,285/- on account of holding up of the dearness relief with interest on 29-9-2000 through S.B.I. Main Branch, Calcutta to the applicant. They have also paid an amount of Rs.5,641/- vide letter dated 23-10-2000 relating to dearness relief to the applicant which was erroneously not paid to him earlier. The respondents have provided interest calculation sheet as an Annexure-R/2. The Ld. Counsel also stated that applicant has been paid Rs.500/- by way of cost.



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3. The Ld. Counsel stated that the above payments have been made to the applicant through Bank subject to final outcome of the S.L.P. proposed to be filed by the respondents before the Hon'ble Apex Court.

4. In view of supplementary affidavit filed by the respondents and information furnished therein the present C.P.C. is dismissed.

V.K. Majotra

(V.K. Majotra) 9.8.2001
Member (A)

D. Purkayastha

(D. Purkayastha)
Member (J)

DKN